

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9792/2017
[Arising out of impugned final judgment and order dated 17-05-2016
in WC No. 22576/2016 passed by the High Court of Judicature at
Allahabad]

RAVI PRAKASH SRIVASTAVA . & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 209397/2024 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 69796/2022 - APPLICATION FOR PERMISSION
IA No. 13360/2020 - APPLICATION FOR TRANSPOSITION
IA No. 188678/2019 - APPLICATION FOR TRANSPOSITION
IA No. 133515/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 53284/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 103704/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 106640/2017 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 133509/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 124744/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 133504/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 103601/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 251253/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 74442/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 101089/2021 - CLARIFICATION/DIRECTION
IA No. 133495/2022 - CLARIFICATION/DIRECTION
IA No. 183606/2023 - CLARIFICATION/DIRECTION
IA No. 2/2017 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS
IA No. 32854/2019 - EXEMPTION FROM FILING O.T.
IA No. 98779/2021 - EXEMPTION FROM FILING O.T.
IA No. 278392/2024 - EXEMPTION FROM FILING O.T.
IA No. 98910/2022 - EXEMPTION FROM FILING O.T.
IA No. 107733/2021 - EXEMPTION FROM FILING O.T.
IA No. 188654/2019 - INTERVENTION APPLICATION
IA No. 110207/2022 - INTERVENTION APPLICATION
IA No. 110196/2022 - INTERVENTION APPLICATION
IA No. 87910/2021 - INTERVENTION APPLICATION
IA No. 9559/2020 - INTERVENTION APPLICATION
IA No. 142809/2021 - INTERVENTION APPLICATION
IA No. 125057/2021 - INTERVENTION/IMPLEADMENT
IA No. 146121/2022 - INTERVENTION/IMPLEADMENT
IA No. 74439/2024 - INTERVENTION/IMPLEADMENT
IA No. 101087/2021 - INTERVENTION/IMPLEADMENT
IA No. 125047/2021 - INTERVENTION/IMPLEADMENT
IA No. 134469/2022 - INTERVENTION/IMPLEADMENT

IA No. 103816/2024 - INTERVENTION/IMPLEADMENT
IA No. 124993/2021 - INTERVENTION/IMPLEADMENT
IA No. 103089/2022 - INTERVENTION/IMPLEADMENT
IA No. 124987/2021 - INTERVENTION/IMPLEADMENT
IA No. 53283/2024 - INTERVENTION/IMPLEADMENT
IA No. 103703/2024 - INTERVENTION/IMPLEADMENT
IA No. 278391/2024 - INTERVENTION/IMPLEADMENT
IA No. 98909/2022 - INTERVENTION/IMPLEADMENT
IA No. 266400/2023 - INTERVENTION/IMPLEADMENT
IA No. 272468/2024 - INTERVENTION/IMPLEADMENT
IA No. 124741/2021 - INTERVENTION/IMPLEADMENT
IA No. 103599/2024 - INTERVENTION/IMPLEADMENT
IA No. 112145/2022 - INTERVENTION/IMPLEADMENT
IA No. 183601/2023 - INTERVENTION/IMPLEADMENT
IA No. 79838/2024 - INTERVENTION/IMPLEADMENT
IA No. 251252/2024 - INTERVENTION/IMPLEADMENT
IA No. 112130/2022 - INTERVENTION/IMPLEADMENT
IA No. 92267/2023 - INTERVENTION/IMPLEADMENT
IA No. 103839/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 69619/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 11113/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 83985/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 69802/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 107732/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 2/2017 - PERMISSION TO FILE ANNEXURES

WITH

SLP(C) No. 15548/2017 (XI)

IA No. 209024/2024 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 106669/2017 - APPROPRIATE ORDERS/DIRECTIONS

Date : 18-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Ms. Meenakshi Arora, Sr. Adv.
Mr. Somesh Chandra Jha, AOR
Mr. Animesh Rajoriya, Adv.
Mr. Akash Kishore, Adv.

Ms. Pyoli, AOR

For Respondent(s) :

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.

Mr. Vishwajit Singh, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Pankaj Singh, Adv.

Mr. Anuvrat Sharma, AOR

Mr. Navin Prakash, AOR

Mr. Gopal Sharan Pathak, AOR
Mr. Neeraj Srivastava, Adv.
Mr. Dhurva Shankar Mishra, Adv.
Mr. Sudhir Singh, Adv.

Mr. Sonal Jain, AOR

Mr. M. Yogesh Kanna, AOR

Mr. Mahesh Agarwal, Adv.
Mr. Ankur Saigal, Adv.
Mr. Victor Das, Adv.
Mr. Chirag Nayak, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, AOR

Mr. Shiv Ram Sharma, AOR

Mr. Himanshu Munshi, AOR
Mr. Siddhant Munshi, Adv.
Mr. Anitesh Choudhary, Adv.

Mr. Vipin Kumar Jai, AOR
Mrs. Gurinder Jai, Adv.
Mr. Vipul Jai, Adv.
Ms. Sanjna Dua, Adv.
Ms. Jainika Mohan, Adv.

Ms. Anju Jain, Adv.
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Mrs. Anjoo Jain, Adv.
Mr. Hitesh Sachar, Adv.
Mr. Anuj Bhandari, Adv.
Mr. Lakshay Nagpal, Adv.

Mr. Anuj Bhandari, AOR

Mr. Satish Kumar, AOR

Mr. Somesh Chandra Jha, AOR
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Ms. Pyoli, AOR

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Mr. Mrigank Prabhakar, AOR
Mr. Siddharth Sahu, Adv.

Mr. Ramesh N. Keshwani, Adv.
Mr. Pranav Singal, Adv.
Mr. Pranav Singsaal, Adv.
Mr. Ravi Raghunath Vachher, Adv.
Mrs. Leeza Taneja, Adv.
Mr. Arjun Vachher, Adv.
Mr. R. N. Keshwani, AOR

Mr. Sudhir Naagar, AOR
Mr. Arun Kumar Nagar, Adv.
Mr. Mohit Singh, Adv.
Mr. Piyush Aggarwal, Adv.

Mr. Kaushal Yadav, AOR
Mr. Arjun Raghuvanshi, Adv.
Mr. Ritul Tandon, Adv.
Mr. Nandlal Kumar Mishra, Adv.
Ms. Mamta Sharma, Adv.
Dr. Ajay Kumar, Adv.

Mr. Sakesh Kumar, Adv.
Ms. Gitanjali N. Sharma, Adv.
Ms. Alpha M. Prasad, Adv.
Mr. Karunakar Mahalik, AOR

Mr. Gaurav Goel, AOR
Mr. Vivek Sinha, Adv.
Mrs. Aparna Rohatgi Jain, Adv.
Mr. Karan Aggarwal, Adv.
Mr. Shubham Kaushik, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Jns Tyagi, Adv.

Mr. Ravi Prakash, AOR

Mr. Onkar Nath, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Neeraj Kumar Verma, AOR
Mr. Sanjeev Malhotra, AOR
Mr. Jeetender Gupta, AOR
Mr. Pramod Dayal, AOR

Mr. Harikishan Singh, Adv.
Mr. Sandeep Sinhmar, Adv.
Mr. Satyendra Kumar, AOR

Mr. Aditya Giri, AOR
Ms. Pyoli, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

We are not happy with the fact that the Greater Noida Industrial Development Authority (hereafter referred to as 'Authority') is not cooperating in the entire exercise of reviving a dead project where the home buyers have been cheated by the builder who has vanished decades ago and some of the home buyers have joined together to revive the entire project in part and also other home buyers are coming in for revival of the remaining part of the Project. The 40 home buyers who have joined together to complete one Tower containing 40 apartments of four-bedroom each have been continuously in touch with the Authority requesting them to provide the details and also to find out solutions as to how they can go ahead with their aspirations of owning their apartments. Further they are more than willing to pay their proportionate share of the charges due to the Authority but despite

the same the Authority is not coming up with the details of the demand/solutions nor is it cooperating in and allowing them to continue with their joint venture of completing one Tower of 40 apartments.

Today Mr. Ravindra Kumar, learned senior counsel appearing for the Authority has prayed for a week's time to provide the details of the demand which the Authority would have raised in case the original builders had completed the project so that the proportional charges of each of the home buyers can be decided depending upon the size of the apartments they are taking.

Let an affidavit be filed by the competent officer of the Authority within a week.

List the matter again on 25th March, 2025.

In the meantime, I.A. No. 56220 of 2025 has been filed by 10 applicants. Copy of the same be provided to Mr. Abhishek Kumar Singh, AOR representing Respondent no. 5-Housing Commissioner, UP Awas Vikas Parishad who will verify as to whether these 10 applicants in the said application are genuine or not and also about the payments made by them as claimed in the application by supporting documents. For the said verification four weeks time

is granted.

(SONIA BHASIN)
ASSISTANT REGISTRAR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR